

was passed by the Lok Sabha at its sitting held on the 4th May, 1981."

(Interruptions)

MR. SPEAKER: Unnecessarily you take the time of the House. This is irrelevant.

(Interruptions)

MR. SPEAKER: Nothing is going on record whatever he says.

(Interruptions)\*\*

अध्यक्ष महोदय : सब की बातें मुन्ने के लिए हम हर दफ्त तैयार हैं और हर एक बात को डिस्कस भी करते हैं लेकिन फिर भी कन्ननेनेनरोली ऐसा किया जाता है ।

12.15 hrs.

#### CRIMINAL LAW (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE.

SHRI R. S. SPARROW (Jullundur): I beg to move.

"That this House do further extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

MR. SPEAKER: The question is.

"That this House do further extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

*The motion was adopted.*

#### WORKING OF DOWRY PROHIBITION ACT, 1961

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE.

SHRIMATI KRISHNA SAHI (Begusarai): I beg to move:

"That this House do further extend upto the last day of the Winter Session 1981, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system."

MR. SPEAKER:

The question is—

"That this House do further extend upto the last day of the Winter Session 1981, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system."

*The motion was adopted.*

12.16 hrs.

#### DELHI UNIVERSITY (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to move for leave to introduce a Bill further to amend the Delhi University Act, 1922.

श्री जयपाल सिंह कश्यप (ग्वावला) : माननीय अध्यक्ष महोदय, दिल्ली विश्वविद्यालय के सम्बन्ध में जो यह बिल प्रस्तुत किया जा रहा है, संशोधन करने का जो बिल प्रस्तुत किया जा रहा है इस के विरोध में मैं खड़ा हुआ हूँ ।

इस सम्बन्ध में मुझे यह कहना है : कि दिल्ली विश्वविद्यालय को जो इस तरह